

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos. 5906-5907/2019

(Arising out of impugned judgment and order dated 24-08-2018 in JA No. 4069/2012 24-08-2018 in JA No. 1365/2013 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PAPPU @ GHANSHAYAM ETC.

Respondent(s)

Date : 07-07-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR

For Respondent(s) Mr. Deepak Goel, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the respondents seeking adjournment as the counsel is unwell, the matters stand adjourned by four weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR